

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE  
JAMMU


ORDER

No. 178/Acctt.

Date: 13-8-22

As earned leave for 23 days w.e.f. 16.08.2022 to 07.09.2022 has been sanctioned in favour of Ms. Renu Dogra Gupta, Sub Judge Jammu by Hon'ble High Court of J&K and Ladakh vide letter dated 22.07.2022.

Therefore, City Judge, Jammu, shall look after the routine work as well as criminal urgent matters of the court of the Sub Judge, Jammu for the above said period or till the additional charge of the said court be given to some other court by Hon'ble High Court.

  
(Sanjay Parihar)  
Pr. Distt. & Sessions Judge  
Pr. District  
Jammu

No: - 3344-50 /PDSJ/J

Date:- 13-8-22

**Copy to the:-**

1. Registrar General, High Court of J&K and Ladakh at Jammu/Srinagar for information.
2. Secretary to Hon'ble Mr. Justice Tashi Rabstan, (Administrative Judge for Jammu District) High Court of J&K and Ladakh, for the information of His Lordship.
3. Chief Judicial Magistrate, Jammu for information.
4. Sub Judge, Jammu for information.
5. City Judge, Jammu for information and compliance.
6. Office Copy for record.
7. e-Court for uploading the same on official website.

  
Pr. Distt. & Sessions Judge  
Pr. District & Sessions Judge  
Jammu  
JAMMU.